

CBI Case No. 66/2019

CBI Vs. Ms. Kulwant Kaur Sidhu Etc.

22.09.2020.

Present:- None.

The case is today listed for prosecution evidence. However, in view of the Circular No. 26/DHC/2020 dt. 30.07.2020, evidence has not to be recorded. Hence, since the case was only to be adjourned, the parties and their Counsels were not asked to join through video conferencing.

List for prosecution evidence on 17.10.2020.

The parties and their counsels be notified about the next date of hearing.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/22.09.2020

Item No. 3

CBI Case No. 214/2019

CBI Vs. Srichand Etc. (Chanderlok CGHS)

22.09.2020.

Present:- Sh. Neetu Singh, Ld. PP for CBI.
Sh. Abhishek Prasad, Ld. Counsel for accused Narayan Diwakar (A-8), Sri Chand (A-1), Anna Wankhede (A-2), S.P. Saxena (A-4) & K.A Kanekar (A-3).
Sh. Gaurav Aggarwal, Ld. Counsel for Ashok Johri (A-5).
Sh. Amit Khanna, Ld. Counsel for Rohit Saxena (A-6) and Mohit Saxena(A-15).
Dr. Sushil Kumar Gupta, Ld. Counsel for accused S.S. Aswal (A-9).
None for remaining accused.
(Trial qua A-10 Ramesh Chandra has been separated vide order dt. 09.01.2020)
A-13 has already been discharged by the Hon'ble High Court vide order dt. 17.09.2019.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Written Reply to the questionnaire U/s 313 Cr PC has already been filed by accused Mohit Saxena. However, he has not joined today through Video Conferencing. He is directed to remain present through video conferencing on the next date of hearing positively.

Sh. Abhishek Prasad Advocate and Sh. Amit Khanna Advocate seek some more time for filing written reply to the questionnaire supplied to accused Srichand, S.P. Saxena and Rohit Saxena. At their request, time till 29.09.2020 is given to them for the said purpose. They ^{have} assured this court that they would not seek any further adjournment for the said purpose.

List for recording of statements U/s 313 Cr PC of accused Srichand, S.P. Saxena, Mohit Saxena and Rohit Saxena on 30.09.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/22.09.2020

Item No. 1

CA No. 01/2020

CBI Vs. Satyendra Yadav Etc.

22.09.2020.

**Present:- Sh. Neetu Singh, Ld. PP for CBI.
Sh. Anirudh Mishra, Ld. Counsel for respondent No. 1
alongwith respondent No. 1 in person through VC.
Sh. Umesh Kumar Singh, Ld. Counsel for respondent No. 2
alongwith respondent No. 2 in person through VC.**

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Both Mr. Mishra Advocate and Mr. Singh Advocate undertake to file their respective Vakalatnamas before the next date of hearing positively.

The Ld. Counsels for the respondents also seek time for filing reply to the application for condonation of delay as well as to the grounds of appeal. Reply be filed on or before the next date of hearing positively with advance copy to the Ld. PP.

TCR be also summoned for the next date of hearing.

List for arguments on the application for condonation of delay on 20.10.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/22.09.2020**